## 101 Manipur Appropriation CHAITRA 4, 1893 (SAKA) D.S.G. (Gen.), 1970-71 102 Bill

MR. CHAIRMAN : The question is :

"That clauses 2, 3, the Schedule, Clause i, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI VIDYA CHARAN SHUKLA · J beg to move :

"That the Bill be passed".

MR. CHAIRMAN : The question is . "That the Bill be passed".

The motion was adopted.

15 12 hrs

## MANIPUR APPROPRIATION BILL\*, 1971

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): I beg to prove for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of the financial year 1970-71.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the territory of Manipur for the services of the financial year 1970-71."

The motion was adopted.

## SHRI VIDYA CHARAN SHUKLA : I introducet the Bill.

I beg to movet :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of the financial year 1970-71, be taken into consideration." MR. CHAIRMAN : The question is :

"That the Bill to authories payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of financial year 1970-71, be taken into consideration".

The motion was adopted.

MR. CHAIRMAN : The question is :

"That clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI VIDYA CHARAN SHUKLA : I

"That the Bill be passed".

MR. CHAIRMAN : The question is :

"I hat the Bill be passed",

The motion was adopted.

15.14 hrs.

move :

## DEMANDS<sup>‡</sup> FOR SUPPLEMENTARY GRANTS (GENERAL), 1970-71

MR. CHAIRMAN : The House will now take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget (General) for 1970-71.

Demand No. 1-Ministry of Defence.

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not. exceeding Rs. 26,47,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of "Ministry of Defence"."

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 25-3-71. fIntroduced/moved with the recommendation of the President. iMoved with the recommendation of the President.